

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No. 951 of 2019**

Chandramoli Pandey ..... Petitioners  
Versus  
Mrs. Shakuntala D. Gamlin & Others ..... Opp. Parties

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**CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK**  
(Through Video Conferencing)

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For the Petitioner : Mr. Deepak Kumar Prasad, Advocate  
For the Opp. Party-State : Mr. Prabhat Kumar, Advocate  
For the O.P.-No.1 : Ms. Nitu Sinha, CGC  
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7 / 10.09.2021 Learned counsel appearing for the State submits that all the necessary documents required by the Union of India has already been sent vide letter dated 6.9.2021. Learned counsel submits that the Department of Empowerment of Person with Disabilities, Government of India was also requested to release at least Grant-in-Aid so that compliance of the order may be done. Till date, nothing has been received and no action has been taken on the part of the Union of India.

Learned counsel for the opposite party Union of India submits that delay in taking decision, if any has occurred due to pandemic situation arising out of COVID-19, and as such, some time may be given for compliance of the Court's order.

As prayed, six weeks' time is further allowed to the opposite party Union of India for compliance of the order.

Put up this case on 29.10.2021.

**(Dr. S. N. Pathak, J.)**